

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
(Legal Division)**

**Hearing Schedule for the month of February, 2015 (Advance)**

Date, Day & Time	Sl. No.	Petition No.	Petitioner	Subject in Brief
3.2.2015 Tuesday At 10.30 A.M. Generation tariff	1.	08/MP/2015	KWPCL	Petition Under Regulation 3 (12) of the CERC (Terms and Condition of Tariff) Regulation, 2009 for seeking confirmation of COD on 31.3.2014 or alternatively under Regulation 8(7) of the CERC (Grant of Connectivity, Long Term and Medium Term Open Access in Inter-State Transmission and Related Matters) Regulations, 2009 & its amendments for allowing injection of infirm power from 1x600 MW Unit-1 for a further period up to June,2015.
	2.	220/GT/2013	NTPC	Petition Under section 62 and 79 (1)_ (a) of the Electricity Act,2003 read with Chapter- V of the CERC (Conduct of Business ) Regulations,1999 for Revision of tariff of Bhilai Expansion Power Plant.
	3.	132/GT/2014	NTPC	Petition for approval of tariff of Bhilai Expansion Power Plant (2x250MW) from 21.10.2009 to 31.03.2014 after the truing up exercise.
	4.	258/GT/2014	RGPPL	Petition for revision of Tariff of Ratnagiri Power Station (1967.08 MW) from 1.4.2009 to 31.03.2014 after the truing up exercise.
	5.	89/GT/2013	NHPC	Approval of generation Tariff of Nimoo Bazgo HE Project for the period from 1.4.2013 to 31.3.2014 and realization for operational and /or technical norms of operation clause-4 of part-7 (Misc) of CERC (Indian Electricity Grid Code).
	6.	454/GT/2014	NEEPCO	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Khandong Hydro Electric
	7.	455/GT/2014	NEEPCO	Approval for revision of tariff for the period 01.04.2009 to 31.03.2014 carrying out truing up exercise for the period of 2009-14 with respect to the capital expenditure including additional capital expenditure incurred during the period of 2009-10 to 2013-14 in respect of Kopili Hydro Electric Power Plant Stage-II (25 MW) of NEEPCO, Shillong. ower Plant (50 MW) of NEEPCO, Shillong.
3.2.2015 Tuesday At 15.00 hrs		Public Hearing		Public hearing on Extended Market Session on Power Exchange.
6.2.2015 Friday At 11 A.M. Transmission tariff And Miscellaneous Petitions	1.	22/TT/2015	PGCIL	Approval under Regulation-86 of CERC (Conduct of Business) Regulations'1999 and Regulation-6 of CERC (Terms and Conditions of Tariff) Regulations, 2009 and CERC (Terms and Conditions of Tariff) Regulations 2014 for determination of Transmission Tariff from anticipated DOCO to 31.3.2019 for Asset: 1 765 kV D/C Wardha-Aurangabad Line 2 along with bays equipment at both ends under System strengthening in Wardha-Aurangabad Corridor for IPP projects in Chhattisgarh (IPP-G) in Western Regions.
	2.	355/TDL/2014	IPCL	Application for grant of inter-State trading licence.
	3.	449/MP/2014	MPCL	Petition under Section 79(l)(f) read with Section 60 of the Electricity Act, 2003 (On admission).

	4.	526/MP/2014	NPCL	Petition under regulation 7 read with regulation 12 of the CERC 9Grant of Connectivity, Long-term Open Access and Medium term Open Access in Inter-State Transmission and related matters ) Regulations, 2009 seeking LTA for importing power from inter - state Sources .(On admission)
	5.	521/MP/2014	NLCL	Petition for adoption of Corporate tax for grossing up return on equity for the financial year 2012-13 and to claim Return on Equity with grossed up Corporate Tax rate for FY 2012-13 and 2013-14), considering the implied disallowance of contribution towards superannuation fund under 43 B of IT Act in FY 2011-12 and allowance of the same in FY 2012-13.(On admission)
	6.	136/MP/2014	PGCIL	Petition under Section 79 of the Electricity Act, 2003 and regulation 32 of the CERC (Grant of Connectivity, long term access and medium term Open Access in Inter-State transmission and related matters) Regulation,2009 (On admission)
	7.	520/MP/2014	VWILLP	Petition under Regulation 7 Read with regulation 14 of the CERC(terms and conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy generation) Regulations, 2010 seeking issuance of Renewable Energy Certificate for the 4 MW and 10.4 MW Projects of the Petitioner
	8.	17/SM/2014	Suo-Motu	Default in payment of Unscheduled Interchanges (UI/Deviation Settlement Charges for the energy drawn in excess of the drawl schedule by Uttar Pradesh Power Corporation Limited.
10.2.2015 Tuesday At 10.30 A.M.  Miscellaneous Petitions	1.	304/MP/2013	GGEL	Petition for adjustment of generation tariff and other consequential reliefs.
	2.	312/MP/2013	RSTEL	In the matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited. In the matter of Compensatory Tariff on account of depreciation in rupee.
	3.	313/MP/2013	RSTEL	The matter of the Power Purchase Agreement 8th January 2011 (PPA) entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique private Limited. In the matter of Compensatory Tariff on account of Direct Normal Irradiance (DNI)
	4.	327/MP/2013	DSPL	For adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	5.	16/MP/2014	MEIL	Petition under Section 79(1)(b) read with section 79(i)(f) of the Electricity Act, 2003 for adjustment of capacity utilization factor, extension of time for execution of project and other consequential reliefs.
	6.	14/MP/2014	KVKEVPL	Petition for adjustment of Tariff, extension of time for execution of project and other consequential reliefs.
	7.	41/MP/2014	AREL	Petition for adjustment of capacity utilization, adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	8.	42/MP/2014	CIAL	Petition for adjustment of tariff, extension of time for execution of project and other consequential reliefs.
	9.	29/MP/2015 along with I.A. No.1/2015	PGCIL	Petition Under Section 38(2) of the Electricity Act,2003 read with section 79(1)(c) and Section 79 (1) (k) of the Act, along with CERC (Grant of regulatory Approval for execution of Inter State Transmission Scheme to Central Transmission Utility0

	10.	483/MP/2014	IEXL	Regulations,2010 (ii) regulation 111&114 of the CERC Conduct of Business Regulations,1999 (iii) CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 and Grant of Regulatory Approval for execution of transmission System for Ultra mega Solar Power Park having capacity of 1000 MW in Anantpur District, AP.  Petition under Regulation 63 (iii) of CERC (Power Market) Regulations, 2010 seeking consent for enabling cross border transaction at Indian Energy Exchange.
	11.	112/MP/2014	DJVCL	Petition under Section 79(i)(c) read with Section 142 of the Electricity Act, 2003 for Compliance of the Order dated 08.06.2013 passed by this Commission in Petition No. 245/MP/2012.
	12.	517/MP/2014	UPCL	Petition under Section 79(l) (c) of the Electricity Act, 2003.
12.2.2015 Thursday At 10:30 A.M.  Miscellaneous Petitions	1.	01/RP/2015	PGCIL	Review under regulation 103 (1) of the CERC (Conduct of Business) Regulations 1999 of order dated 31.01.2014 of the CERC in Petition No.79/TT/2012.
	2.	283/MP/2012	CAPL	Statutory framework governing procurement of power through competitive bidding, including the PPA.
	3.	81/MP/2013	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding and Article 12, 13 and 17 of Power Purchase Agreement dated 07.08.2008 executed between the Distribution Companies in the State of Haryana and PTC India Limited and the back to back PPA dated 12.03.2009 entered into between GMR Energy Limited and PTC India Limited for compensation due to Force Majeure events and Change in Law.
	4.	54/MP/2015	SPS	Petition under CERC (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 for issuance of Certificate from the date of Commissioning.
	5.	010/SM/2014	Sou-Motu	Non-compliance of the Regulation 8 (6) Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges) Regulations, 2010.
	6.	011/SM/2014	Sou-Motu	Non-compliance of Section 38 and 39 of Electricity Act 2003.
	7.	311/MP/2014	PGCIL	Approval of signing of Long Term Access Agreement for Transmission System for immediate evacuation of power from Darlipalli TPS and Grant of regulatory Approval for execution of transmission system.
	8.	33/MP/2014	TPDDL	Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.
	9.	381/MP/2014	NTPC	Petition for adjudication of disputes in regard to matter connected with applicability of Generic Tariff for 5 MW Solar Project of NTPC Limited at Garacharama in South Andaman District, Andaman and Nicobar Island.
	10.	08/SM/2014	Suo-Motu	Non-compliance of Section 29 of the Electricity Act, 2003 and Regulations 5.2 (r), 5.4.2 (a) (g) (h) and (i), 6.4.12, 6.5.20, 6.5.27, 5.7.4 (c) (g) (iv) and 4.6.3 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 and Regulation 6 (4) (a) of the Central Electricity Authority

				(Technical Standards) for Connectivity to the Grid) Regulations, 2007 and Regulation 3 (e) of the Central Electricity Authority (Grid Standard) Regulations, 2010.
26.02.2015 Thursday At 10:30 A.M.  Miscellaneous Petitions	1.	462/MP/2014	NTPC	Petition Under Section 79(1) (f) of the Electricity Act,2003 read with Chapter III of the CERC (Terms and Conditions of Tariff) Regulations, 2009 for recovery of Unscheduled Interchange Charges (UI Charges) in respect of Bhilai Expansion Power Plant (2x250 MW) for the period from 22.4.2009 to 31.7.2011.(On admission)
	2.	69/MP/2015	PGCIL	Petition under Section 38 (2) of the Electricity Act,2003 read with Section 79 (1) (c) and Section 79 (1) (k) of the Act and for direction for signing of Long Term, Access Agreement for transmission System for evacuation of Power from NKSTPP and Grant of regulatory approval for execution of the associated transmission system.(On admission)
	3.	451/MP/2014	PKTCL	Application for approval under section 17(3) of Electricity Act 2003, for creating security in favor of Security Trustee Pursuant to Unattested Deed of hypothecation, by way of hypothecation on Project Assets for benefit of the Lenders/Security trustee to the Project, for the following transmission line:- Purulia PSP (WB)-Ranchi (PG) 400 KV D/C line and Kharagpur (WBSETCL)-Chaibasa (PG) 400 KV D/C line.
	4.	452/MP/2014	RAPPTCL	Application for approval under Section 17(3) of Electricity Act 2003, for creating security in favour of Security Trustee pursuant to Unattested Deed of hypothecation on project Assets for benefit of the Lenders/Security Trustee to the Project, for the following Transmission line:- RAPP-Shujalpur 400 KV D/C.
	5.	548/MP/2014	DMTCL	Petition for approval U/S 17(3) and 17(4) of Electricity Act, 2003 for creating security interest in favour of IDBI Trusteeship Services Limited.
	6..	49/MP/2014	TNGDCL	Petition seeking direction to declare additional transfer capability to the extent of up to 350 MW in the ER-SR corridor arising out of injection of GRIDCO power in South Odisha in ER and direct POSOCO to permit of open access in ER -SR corridor for additional transfer capacity by the capacity by the constituents of Southern Region for the period from February 2014 onwards.
	7.	113/MP/2014	NERLDC	Providing protection systems having reliability, selectivity, speed and sensitivity and keeping them functional providing adequate load shading through automatic under frequency relays (UFRS) in the state system of North eastern Region, Keeping them functional in terms of Regulation 5.2 (n) of the CERC(Indian Electricity Grid Code) (Second Amendment) Regulations 2014 read along with Regulation 9 of the Central Electricity Authority (Grid Standards) Regulations, 2010 and providing of System Protection Schemes(SPS) in NER Grid to operate the transmission system closer to their limits and protect against situations like cascade tripping, tripping of critical elements in terms of Regulation 5.2 (o) of the CERC
	8.	563/MP/2014	MIEL	Petition under Regulation 12 and Regulation13 of the CERC (Deviation Settlement Mechanism and related Matters) Regulations, 2014 dated 6.1.2014 (as amended) .
	9.	163/MP/2012	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 20 of the CERC (open access in inter-State transmission) Regulations, 2008 towards unpaid unscheduled inter-change charges for the period ranging from 28.8.2005 to 31.12.2006.

	10.	74/MP/2014	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with regulation 32 of the CERC (grant of connectivity, long term access and medium term open access in inter-state transmission and related matters) Regulations, 2009.
	11.	16/SM/2014	Suo-Motu	Non-compliance of Regulations 2.8.1 (c) and 5.2 (1) of the CERC (Indian Electricity grid Code) Regulations, 2010.
	12.	420/MP/2014	SRLDC	Endangering grid security due to Non-implementation of contingency demand disconnection scheme for sudden loss of wind generation as per CERC Order dated 22.2.2014, Non-availability of LVRT protection, Non-scheduling of wind generation as per CERC (Indian Electricity Grid Code) Regulations 2010 (IEGC) 6.5.23(i), lack of necessary demand estimation as per IEGC regulation 5.3 and not providing real-time SCDA data to LDC.
	13.	36/MP/2015	PGCIL	Petition for determine the Transmission Reliability Margin between the New Grid and SR Grid post commissioning of 765 kV S/C Raichur Solapur Transmission Line.
27.02.2015 Friday At 10.30 A.M. Generation tariff	1.	315/GT/2014	NTPC	Petition for final truing up of tariff of Singrauli STPS, (2000 MW) for the period from 01.04.2009 to 31.03.2014.
	2.	290/GT/2014	NTPC	Approval of Petition for determination of tariff of Singrauli (2000 MW) for the period from 01.04.2014 to 31.03.2019.
	3.	303/GT/2014	NTPC	Approval of Petition for final truing up of tariff of Simhadri Super Thermal power Station Stage-II (2X500 MW) for the period from 16.09.2011 to 31.03.2014.
	4.	294/GT/2014	NTPC	Approval of Petition for determination of tariff of Simhadri Super Thermal Power Station, Stage-II (1000 MW) for the period from 01.04.2014 to 31.03.2019.
	5.	304/GT/2014	NTPC	Approval of Petition for final truing up of tariff of Simhadri Super Thermal power Station Stage-I (2X500MW) for the period from 01.04.2009 to 31.03.2014.
	6.	270/GT/2014	NTPC	Petition for determination of tariff of Simhadri Super Thermal Power Station, Stage - I, (2x500 MW) for the period 01.04.2014 to 31.03.2019.
	7.	33/MP2014	TPDDL	Dispute arising as a result of non furnishing of details by NTPC and DVC in terms of Regulation 21 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009.

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Dated 24.2.2015